

BEFORE THE NATIONAL GREEN TRIBUNAL,  
EASTERN ZONE BENCH,  
AT KOLKATA

O.A. No. 167/2023/EZ

IN THE MATTER OF:

Srikant Kumar Pakal & Ors.

... Applicant(s)

Versus

Govt. Of Bihar & Ors..

...Respondent(s)

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*Ashok Prasad*  
(Ashok Prasad)  
Advocate.  
Counsel for ECR

Place : KOLKATA

Dated : 16/2/2024

**Before The Hon'ble National Green Tribunal  
Eastern Zone Bench, Kolkata**

**OA No. 167 of 2023**

**Srikant Kumar Pakal &Ors.**

..... Applicant

**-VERSUS-**

**State of Odisha and Others**

..... Respondents

**REPLY ON BEHALF OF THE RESPONDENT NO. 8 EAST  
COAST RAILWAYS.**

**MOST RESPECTFULLY SHEWETH:**

I, Sisir Kumar Acharya, son of Late Narayan Acharya, presently posted as a Dy. Chief Engineer (Construction), East Coast Railway, Jajpur Keonjhar Road, Odisha, do hereby solemnly affirm and declare as follows:-

1. That I have read and under stood the contents of the Original Application and duly authorised and competent to file the present reply.



*Sisir Kumar Acharya*

2. That it is humbly submitted that before going to respond Para wise comment to the Original Application, the answering respondent seeks leave to place preliminary objection before the Hon'ble Tribunal.

**BRIEF SUBMISSION:-**

That an Article of Agreement has been made on 25<sup>th</sup> day of October, 2022 between the President of India through the Chief Engineer/Con/III/Bhubneswar of East Coast Railway and M/S Shanti Construction Sambalpur Private Limited for "**Execution of balance earth work and minor bridges in fly over portion between Byree-Kapilas Road (Chainage 1500 to 6200 from CSB of Byree) in Bhadrak-Nergundi 3<sup>rd</sup> line project of East Coast Railway** at a cost of Rs.49,48,13,454.06 vide Contract Agreement No. 09/CE/Con/III/BBS/ECOR/2022 dt.25.10.2022 and Letter of Acceptance (LOA) No. ECoR-CONST-HQ-ENGG/ETCPMIIBBS-2022020/01538960055334 dt. 01.06.2022".

*Sudhakar Kumar Acharya*



**PARA WISE REPLY**

1. That the contents of Para 1 of the Original Application are denied as wrong, false and devoid

of any merit save for what are matters of record. It is submitted that the Agency, M/s. Shanti Constructions (P) Ltd, Sambalpur (Odisha) was awarded the contract for Execution of balance earth work and minor bridges in fly over portion between Byree-Kapilas Road (Chainage 1500 to 6200 from CSB of Byree) in Bhadrak-Nergundi 3<sup>rd</sup> line project of East Coast Railway.

**A copy of an Article of Agreement is annexed herewith and marked as Annexure "A".**

2. With regards to the paragraph 2 & 10 of the Original Application, it does not pertain to answering respondent hence, does not warrant any reply.

3. That the contents of the para 11 of the Original Application, it is pertinent to mentioned that as per condition of the contract, the agency has to execute earth work in filling embankment, guide

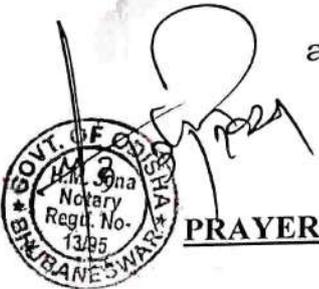
*Sd/- Mr. Kumar Acharya*



bunds, around buried type abutments, bridges gaps, trolley refuges, rain bunds, platforms etc. with earth suitable for embankment as per standard specifications, **excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions.**

4. That with regards to the para 12 to 35 of the original application, it does not pertain to answering respondent hence, does not warrant any reply.

*Sulbar Kumar Acharya*



**PRAYER**

in view of what has been stated here in before, It is respectfully submitted that the application may kindly be disposed with orders/ directions as deemed fit and proper in the facts and circumstances of this

case. The answering respondent may kindly be exempted from personal appearance forthwith.

Sri Kumar Acharya  
DEPONENT

VERIFICATION

Verified at Bhubaneswar on this 13<sup>th</sup> of March, 2024, that the contents of the above affidavit are true and correct to the best of my knowledge. No part of it is false and nothing material has been concealed there from.



Identified by me  
*[Signature]*  
Advocate 13.03.2024

Sri Kumar Acharya  
DEPONENT

The above named deponent being identified by *[Signature]* Advocate Bhubaneswar appears before me at *[Signature]* and states the contents in this are true to the best of his/her knowledge.

**HARA MOHAN JENA**  
NOTARY PUBLIC  
Govt. of Odisha Regd. No. 134  
L/B- 69, Balika Tangi  
Bhubaneswar - 751002  
2592111167421282

*[Signature]*  
13/3/2024

**EAST COAST RAILWAY  
CONSTRUCTION ORGANISATION  
CONTRACT AGREEMENT OF WORKS**

1.	Contract Agreement No.	09/CE/Con/III/BBS/ECOR/2022 Dtd. 25.10.2022
2.	Approximate value of contract (in figures & words)	Rs. 49,48,13,454.06 (Rupees Forty Nine Crore Forty Eight Lakh Thirteen Thousand Four Hundred Fifty Four And Paise Six Only)
3.	Total Security Deposit (in figures & words)	Rs. 2,47,40,700/- ( Rupees Two Crore Forty Seven Lakh Forty Thousand and Seven Hundred only)
4.	Initial SD deposited by the Contractor (details of the deposit with amount in figures and words)	32,85,700/- (Rupees Thirty Two lakh Eighty Five Thousand and Seven Hundred only) deposited as Earnest Money bid IREPS reference ID NE616414782555/CKT0869691 dtd.12.03.2022 .
5.	Balance SD to be recovered from the contractor (in figures and words)	2,14,55,000/- ( Rupees Two Crore Fourteen lakh FiftyFive Thousand only) will be recovered at the rate of 6% from running on account bills of the contract till it reaches 5% of Contract Value.
6.	Performance guarantee & Penalty amount, if any deposited.	Rs. 1,48,44,403.62 ( Rupees One Crore Forty Eighty Lakh Forty Four Thousand Four Hundred Three And Sixty Two Paise only) (3% of contract value) The Contractor has submitted Performance Guarantee in shape of BG bearing No. 37870100000006 dated 14.06.2022 for Rs.1,48,44,500/- valid upto 08.09,2023 and claim expiry upto 08.09.2024 issued by Axis Bank, Khetrjapur, Sambalpur ,Odisha
7.	Date of completion of work	31.05.2023 i.e. 12 (Twelve) months from the date of issue of the acceptance letter (Acceptance letter issued vide No. ECOR-CONST-HQ-ENGG / ETCPMIIBBS2022020/ 01538960055334 dtd; 01.06.2022
8.	Name of work	Bhadrak-Nergundi 3 <sup>rd</sup> line project- Execution of balance Earthwork and minor bridges in flyover portion between Byree-Kapilas Road ( Ch-1500 to Ch-6200 from CSB of Byree) of Bhadrak-Nergundi 3 <sup>rd</sup> Line of East Coast Railway".
9.	Estimate No, Allocation with Plan Head of expenditure.	No. CAO/CON/BBS/EST/002800 Allocation: Cap - 1500

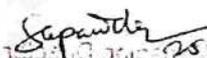
ARTICLES OF AGREEMENT made this 25<sup>th</sup> day of Oct 2022 between President of India acting through the **Chief Engineer/Con/III/Bhubaneswar** of East Coast Railway Administration hereafter called the "Railway" of the one part and **M/s Shanti Construction Sambalpur Private Limited, Badabazar, Bangalipada, Sambalpur-768003** herein after called the "Contractor" of other part.

WHEREAS the Contractor has agreed with the Railway for performance of the above works set forth in the Schedule hereto annexed upon the Standard General Conditions of Contract-2022 corrected with correction slips upto the date of closing of tender, USSOR-2019 corrected with correction slips upto the date of closing of tender and the Special Conditions and Specifications, if any and in conformity with the drawings here-into annexed AND WHEREAS the performance of the said works is an act in which the public are interested.

NOW THIS INDENTURE WITNESSETH that in consideration to the payments to be made by the Railways the Contractors will duly perform the said works in the said-schedule set forth

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

  
Managing Director

  
मुख्य अभियंता (नेमिाण-III)  
Chief Engineer/Con-III  
पूर्व तट रेलवे, बhubaneswar

**Bidder Details**

Address :	BADABBAR , BANGALIPADA , SAMBALPUR,,SAMBALPUR,Odisha,		
Contact Person	BIPIN KUMAR AGRAWAL	Landline	9106742420399
Mobile	9106742420399	E-Mail Id	bipin9233@rediffmail.com
Fax	NIL	Website URL	NIL

**Tender Details :**

Tendering Department:	ECOR-CONST-HQ-ENGG	Section:	TENDER
Name of Work:	Bhadrak - Nergundi 3rd line project- Execution of balance Earthwork and minor bridges in flyover portion between Byree-Kapilas Road (Ch-1500 to Ch-6200 from CSB of Byree) of Bhadrak-Nergundi 3rd Line of East Coast Railway.		
Bidding Style	Single Rate for Each Schedule	Bidding Unit	Mentioned against each schedule
Tender Document Cost:	0.00		
Earnest Money:	3285700.00	Submitted Vide (Rs):	NIL
Period of Completion :	12 Months	Offer Validity:	60 (Days)
Tender Opened By (Exec.)	PRABHATA BIHARI MOHAPATRA AXEN/C/Works/BBS	Tender Opened By (Accts.)	NISHANT GOLDY SSO/A/Con

**Financial Offer**

Bid ID/ Date/ Time	13541331 / 12/03/2022 19:28:23	Firms File Reference	SCSPLBYREE120322
Inter-Se Ranking	L 2		

Item Description	Item Code	Qty	Unit Rate (Rs.)	Advt. Value (Rs.)	Bid Rate	Bid Amount (Rs.)
Schedule A				439524963.00	18.00 % Below	360410469.66
Execution of Earth work in cutting & filling (USSOR-2019)						
1				439524963.00		
Execution of works as detailed in Schedule A.						
			Schedule value	439524963.00	Schedule Total	360410469.66
Schedule B				52910000.00	0.00 At Par	52910000.00
Execution of Earth work and allied works (Non-USSOR)						
2				52910000.00		
Execution of works as detailed in Schedule B						
			Schedule value	52910000.00	Schedule Total	52910000.00
Schedule C				30372495.00	0.00 At Par	30372495.00
Execution of Bridge works (USSOR-2019)						
3				30372495.00		
Execution of works as detailed in Schedule C						
			Schedule value	30372495.00	Schedule Total	30372495.00
Schedule D				21076526.10	0.00 At Par	21076526.10
Supply and using of Cement (USSOR-2019)						
4				21076526.10		
Execution of works as detailed in Schedule D						
			Schedule value	21076526.10	Schedule Total	21076526.10
Schedule E				48005400.00	0.00 At Par	48005400.00

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Managing Director

Chief Engineer/Contractor

Supply and using of Reinforcement Steel (USSOR-2019)					
5			48005400.00		
Execution of works as detailed in Schedule E					
Schedule value			48005400.00	Schedule Total	48005400.00
Schedule F					
Execution of USSOR-2019 Items			29805761.31	0.00 At Par	29805761.31
6			29805761.31		
Execution of works as detailed in Schedule F					
Schedule value			29805761.31	Schedule Total	29805761.31
Schedule G					
Watch and ward			450775.00	0.00 At Par	450775.00
7			450775.00		
Execution of works as detailed in Schedule G					
Schedule value			450775.00	Schedule Total	450775.00
Schedule H					
Unforeseen Item USSOR-2019			5000000.00	0.00 At Par	5000000.00
8		0.00	5000000.00		
Execution of unforeseen Items works which is not included in above Sch.A to G but included in USSOR-2019 except banned items in them.					
Schedule value			5000000.00	Schedule Total	5000000.00
				Gross Bid Value	548031427.07
				Rebate on Total Value	0.00 %
				Net Bid Value	548031427.07

## Technical Offer

## Joint Venture

The details of the JV firm on whose behalf bid has been submitted

Joint Venture Name / Address	Auth. Signatory	Docs. Attached
Not Applicable		

## Payment Mode

I choose the following payment Mode:

Bank Transfer through RTGS / NEFT
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## Bank Account Details

Account Number :	37823128183	IFSC Code :	SBIN0009724	Bank Name :	STATE BANK OF INDIA
Bank Address :	SAMBALPUR , SAMBALPUR, Odisha, India, 768001				

## General Instructions

I have read and understood the following General Instructions, and I agree to abide by these instructions. I have also downloaded and read/understood the complete tender document, and all the documents attached with this tender.

S.No.	Description
1	Indian Railways Standard General Conditions of Contract -2020 corrected up to the date of closing of tender, USSOR-2019 corrected up to the date of closing of tender and the Annexed Documents are part of the tender document. Excerpts of G.C.G is available at Chapter-3.

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SAMBALPUR PVT. LTD.

Managing Director

2	No manual tenders sent by Post/FAX/Courier or in person shall be accepted.
3	Payment of Earnest Money Deposit and Tender Document Cost shall be accepted through Net Banking or Payment Gateway only. No other mode of payment shall be accepted. Any firm recognized by Department of Industrial Policy and Promotion (DIPP) as 'Startups' shall be exempted from payment of earnest money deposit.
4	In case the date of closing mentioned in the NIT Header of e- tender document is declared a holiday/bandh/strike etc. on any account, the date of closing tender online will not be changed as the application in the website of IREPS does not permit submission of any offer after closing date and time of the tender. However, opening of tenders online will be on the following working day after the closing date/time of tenders.
5	Rates quoted by the tenderer in the relevant fields of the Financial Bid Page only will be the ruling terms for deciding inter-se-ranking and any condition having financial repercussions, if quoted anywhere else shall not be considered for deciding the inter-se-ranking.
6	For guidelines for participation of Joint Venture Firms in Works Tender, Clause-17, Chapter-2 of Annexed Document may be referred to.
7	For more details, the Instructions to the Tenderers vide Chapter- 2 and all other details available in the Annexed Document to the E-Tender Document may be referred to.
8	The Tenderer should submit a Certificate as per the proforma enclosed vide Annexure-III, Chapter-2 of the Annexed Document. Non-submission of Certificate by the bidder shall result in summarily rejection of his/their bid. It shall be mandatorily incumbent upon the tenderer to identify, state and submit the supporting documents duly self attested by which they/he is qualifying the Qualifying Criteria mentioned in the Tender Document.
9	(a) In case of any information submitted by tenderer is found to be false forged or incorrect at any time during process for evaluation of tenders, it shall lead to forfeiture of the tender Earnest Money Deposit besides banning of business for a period of upto five years. (b) In case of any information submitted by tenderer is found to be false forged or incorrect after the award of contract, the contract shall be terminated. Earnest Money Deposit (EMD), Performance Guarantee and Security Deposit available with the railway shall be forfeited. In addition, other dues of the contractor, if any, under this contract shall be forfeited and agency shall be banned for doing business for a period of upto five years.
10	The tender shall be finalised based on submitted documents & no post tender correspondence shall be entertained. However, if any clarification is required by the Railway, the same will be sought from the tenderer which need to be provided by tenderer(s) within stipulated time failing which his/their offer(s) shall be dealt based on available information with Railways interpretation only.
11	While submitting offers the tenderer(s) generally commit mistakes in submitting the mandatory documents like Certificates regarding contracting experience, Audited Balance Sheet duly certified by the Chartered Accountant, Certificate in respect to true and factuality of documents, information in connection with evaluation of bid capacity, Power of Attorney, submission of tenders by authorised signatory, JV related documents etc. As such, the tenderer(s) should go through the tender document very carefully before submitting his/their offer and accordingly upload all the mandatory documents and other relevant documents as per the formats annexed in the tender document. The tender shall be finalised based on submitted documents & no post tender correspondence shall be entertained. However, if any clarification is required by the Railway, the same will be sought from the tenderer which need to be provided by tenderer(s) within stipulated time failing which his/their offer(s) shall be dealt based on available information with Railways interpretation only.

## Submission of Document Verification Certificate

S.No.	Description	Documents Attached
1	Please submit a certificate in the prescribed format (please download the format from the link given below) for verification / confirmation of the documents submitted for compliance of eligibility / qualifying criteria. Non submission of the certificate, or submission of certificate either not properly filled in, or in a format other than the prescribed format shall lead to summary rejection of your offer.	(CERTIF)

## Standard Technical Criteria

S.No.	Description	Documents Attached

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

Managing Director

मुख्य अभियंता (नर्मिण-III)  
Chief Engineer/Con-III  
पूर्व तर रेलवे, भुवनेश्वर

East Coast Railway, Bhubaneswar  
Run Date/Time: 26/04/2022 13:40:33

1	<p>(a) The tenderer must have successfully completed any of the following during last 07 (seven) years, ending last day of month previous to the one in which tender is invited: Three similar works each costing not less than the amount equal to 30% of advertised value of the tender, or Two similar works each costing not less than the amount equal to 40% of advertised value of the tender, or One similar work each costing not less than the amount equal to 60% of advertised value of the tender. (b) (i) In case of composite works (e.g. works involving more than one distinct component, such as Civil Engineering works, S&amp;T works, Electrical works, OHE works etc. and in the case of major bridges - Substructure, superstructure etc.), tenderer must have successfully completed any of the following during last 07 (seven) years, ending last day of month previous to the one in which tender is invited: Three similar works each costing not less than the amount equal to 30% of advertised value of each component of tender, or Two similar works each costing not less than the amount equal to 40% of advertised value of each component of tender, or One similar work each costing not less than the amount equal to 60% of advertised value of each component of tender. Note for b (i) : Separate completed works of minimum required values for each component shall also be considered for fulfillment of technical eligibility criteria. (b) (ii) In such cases, what constitutes a component in a composite work shall be clearly pre-defined with estimated tender cost of it, as part of the tender documents without any ambiguity. (b) (iii) To evaluate the technical eligibility of tenderer, only components of work as stipulated in tender documents for evaluation of technical eligibility, shall be considered. The scope of work covered in other remaining components shall be either executed by tenderer himself if he has work experience as mentioned in clause 7 (a) (ii) of Part-II of GCC or through subcontractor fulfilling the requirements as per clause 7 of Part-II of GCC or jointly i.e., partly himself and remaining through subcontractor, with prior approval of Chief Engineer in writing. However, if required in tender documents by way of Special Conditions, a formal agreement duly notarised, legally enforceable in the court of law, shall be executed by the main contractor with the subcontractor for the component(s) of work proposed to be executed by the subcontractor(s), and shall be submitted along with the offer for considering subletting of that scope of work towards fulfillment of technical eligibility. In case after award of contract or during execution of work it becomes necessary for contractor to change subcontractor, the same shall be done with subcontractor(s) fulfilling the requirements as per clause 7 of Part-II of GCC, with prior approval of Chief Engineer in writing. (For Note Refer 'Note for Item 10.1' of Clause 10.1, Chapter-2 of Annexed Document)</p>	(SIMILAR)
1.1	Definition of Similar Work :- Any Civil Engineering work comprising of earthwork in formation in bank/cutting and construction of bridge.	NIL

Standard Financial Criteria

S.No.	Description	Documents Attached
1	<p>The tenderer must have received contractual payments in the previous three financial years and the current financial year upto the date of inviting of tender, at least 150% of the advertised value of the tender. The tenderers shall submit Certificates to this effect which may be an attested Certificate from the concerned department / client or Audited Balance Sheet duly certified by the Chartered Accountant /Certificate from Chartered Accountant duly supported by Audited Balance Sheet. Non-compliance with this condition the offer shall summarily be rejected. Note: (i) Client certificate from other than Govt Organization should be duly supported by Form 16A/26AS generated through TRACES of Income Tax Department of India. (ii) The tenderer(s) are also advised to upload duly filled up Annexure-B, Chapter-7 of Annexed Document otherwise the offer is liable for rejection.</p>	(ANNEXURE B)

Commercial Compliance

1	Please submit the Certificate of familiarization to the work site as per Chapter-6 of the Annexed Document.	
	Complied	Bidder Remarks
Yes	N/A	Documents Attached
	(FAMILARISATION)	

2	<p>Please submit details of the constitution of the Firm (Proprietary Firm or Partnership Firm)/HUF/Company Registered under Companies Act-2013/Limited Liability Partnership Firm registered under LLP Act-2008/Joint Venture(JV)/Registered Society &amp; Registered Trust etc along with duly filled up Annexure-A, Chapter-7 of the Annexed Document and also enclose the supporting documents such as copy of Partnership Deed, Power of Attorney, PAN Card, Memorandum of Articles/Articles of Association, Authorisation, Certificate of Incorporation, Certificate of Registration, Deem of Formation, Memorandum of Understanding, JV Agreement. (For details please refer Clause 14, 15 &amp; 17 of Annexure-I, Chapter-2 of Annexed Document). In reference to Clause 14, Chapter-2 of Annexed Document submit an undertaking as per Annexure-Q, Chapter-7 of Annexed Document regarding not blacklisted or debarred by Railways or any other Ministry/Department of Govt. of India from participation in tender on the date of opening of bids. Concealment/wrong information in regard to above shall make the contract liable for termination under Clause 62 of the General Conditions of Contract.</p>	
	Complied	Bidder Remarks
	Documents Attached	

SHANTI CONSTRUCTION  
SAMBALPUR PRIVATE LTD.

Managing Director

161  
26/11  
92

Yes	N/A	(ANNEXURE A)
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3 Please submit list of Plant & Machinery available on hand and proposed to be included and hired for the tendered work as per the format vide Annexure-D, Chapter-7 of Annexed Document. Non-compliance with this condition liable to result in the tender being rejected.

Complied	Bidder Remarks	Documents Attached
Yes	N/A	(ANNEXURE D)

4 Please submit list of personnel/organization on hand and proposed to be engaged for the tendered work as per the format vide Annexure-D, Chapter-7 of the Annexed Document. Non-compliance with this condition liable to result in the tender being rejected.

Complied	Bidder Remarks	Documents Attached
Yes	N/A	(ANNEXURE D)

5 Please submit copy of Certificate as per the proforma enclosed vide Annexure-III, Chapter-7 of the Annexed Document. Non-submission of the Certificate by the bidder shall result in summary rejection of his/her bid. It shall be mandatorily incumbent upon the tenderer to identify, state and submit the supporting documents duly self attested by which they/he is qualifying the Qualifying Criteria mentioned in the Tender Document.

Complied	Bidder Remarks	Documents Attached
Yes	N/A	(CERTIFICATE)

6 Please submit details of work completed during previous 07 years ending last day of month previous to the date in which tender has been invited as per the format vide Annexure-E, Chapter-7 of the Annexed Document. Non-compliance with this condition is liable to result in the tender being rejected.

Complied	Bidder Remarks	Documents Attached
Yes	N/A	(ANNEXURE E)

7 The tenderer(s) are required to upload the information as per Annexure-F of Chapter-7, Annexed Document duly signed by the tenderer(s) and verified by Chartered Accountant since the information is required to evaluate the bid capacity of the tenderer(s) for tenders valuing more than Rs. 20 Cr. However, the tenderer(s) may submit any additional information, if they desire so. In case, the tenderer(s) failed to submit the minimum required information as per Annexure-F of Chapter-7 along with the offer or submit in any other format omitting required information essential to work out Bid capacity, his/her offer shall be rejected summarily. This information is to be based on Annexure-F1, Chapter-7 of Annexed Document.

Complied	Bidder Remarks	Documents Attached
Yes	N/A	(ANNEXURE F)

7.1 Please submit the required information for evaluation of Bid Capacity as per Annexure-F1, Chapter-7 of the Annexed Document.

Complied	Bidder Remarks	Documents Attached
Yes	NIL	NIL

8 Please submit the information regarding association of Railway Officers with tenderer(s) in reference to Clause 16, Chapter-2 of Annexed Document along with the declaration as per the format vide Annexure-G, Chapter-7 of the Annexed Document. Also non-submission of information required as per Clause 16 (a), (b) & (c) of Chapter-2 in Annexed Document, contract is liable to be dealt in accordance with provision of Clause 43 of Chapter-3 (Clause 42 of General Conditions of Contract).

Complied	Bidder Remarks	Documents Attached
Yes	N/A	(ANNEXURE G)

9 Please submit list of court cases as per the format vide Annexure-H, Chapter-7 of the Annexed Document.

Complied	Bidder Remarks	Documents Attached
Yes	N/A	(ANNEXURE H)

10 Please submit list of arbitration cases as per the format vide Annexure-I, Chapter-7 of the Annexed Document.

Complied	Bidder Remarks	Documents Attached
Yes		(ANNEXURE I)

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

Managing Director

Chief Engineer  
SMBALPUR

11	Please submit broad plan of execution of work as per the format vide Annexure-J, Chapter-7 of the Annexed Document.		
	Complied	Bidder Remarks	Documents Attached
Yes	N/A		(ANNEXURE J)

12	Please submit details of other credentials/facilities as per the format vide Annexure-K, Chapter-7 of the Annexed Document.		
	Complied	Bidder Remarks	Documents Attached
Yes	NIL		(ANNEXURE K)

13	Please submit your bank details i.e. Name of Bank along with Bank Branch Code, Accounts Number as appearing in the cheque book, IFSC Code and PAN Number, duly certified by the authorised official of the bank, to facilitate payment through ECS/NEFT/RTGS as per Annexure-L of Chapter-7 of Annexed Document. In lieu of Bank Certificate, scanned copy of a cancelled cheque may be attached for verification of the above particulars.		
	Complied	Bidder Remarks	Documents Attached
Yes	N/A		(ANNEXURE L)

14	Please submit the option for taking payment through Letter of Credit (LC) arrangement for tenders having advertised cost of Rs. 10 lakhs and above. For details refer Clause-7, Chapter- 4 of Annexed Document.		
	Complied	Bidder Remarks	Documents Attached
Yes	NIL		NIL

15	Please submit the required certificate as per Clause 8.9(b), Chapter-4 of Annexed Document.		
	Complied	Bidder Remarks	Documents Attached
Yes	N/A		(SELF CERTIFICATION)

16	Please submit the Tender Form i.e. Annexure-I of Chapter-2 of Annexed Document.		
	Complied	Bidder Remarks	Documents Attached
Yes	N/A		(TENDER FORM)

17	Please enter the percentage of local content in the material being offered. Please enter 0 for fully imported items, and 100 for fully indigenous items. The definition and calculation of local content shall be in accordance with the Make in India policy as incorporated in the tender conditions.		
	Complied	Bidder Remarks	Documents Attached
N/A		100	NIL

## Miscellaneous Docs Attached By Bidders

S.No.	Doc Description
1	( OTHER DOC )

## Context Specific Documents Attached

S.No.	Docs Description	
1	Context Type	Docs Description
	Commercial-Compliance	( FAMILIARISATION), ( ANNEXURE A), ( ANNEXURE C), ( ANNEXURE D), ( CERTIFICATE), ( ANNEXURE E), ( ANNEXURE F), ( ANNEXURE G), ( ANNEXURE H), ( ANNEXURE I), ( ANNEXURE J), ( ANNEXURE K), ( ANNEXURE L), ( SELF CERTIFICATION), ( TENDER FORM)
	Standard Financial Criteria	( ANNEXURE B)
	Standard Technical Criteria	( SIMILAR)
	Submission of Document Verification Certificate	( CERTIF)

SHANTI Undertakings/Declarations  
SAMBALPUR PVT. LTD.

Managing Director

*[Signature]*  
मुख्य अभियंता (निर्माण-III)  
Chief Engineer/Con-III  
पूर्व तट रेलवे, भुवनेश्वर  
Run Date/Time: 26/04/2022 13:40:32  
East Coast Railway, Bhubaneswar

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I hereby confirm my acceptance to the following undertakings/ declarations.

S.No.	Description
1	I/We have visited the works site and I/We am / are aware of the site conditions.
2	I/We have read the various conditions attached/referred to in this tender document and agree to abide by the said conditions.
3	I/We also hereby agree to abide by the Indian Railways Standard General Conditions of Contract-2020 with all Correction Slips up to date of closing of tender and to carry out the work according to the Special Conditions of Contract and Specifications of Materials and works as laid down by Railway in the annexed Special Conditions/Specifications, Unified Standard Schedule of Rates-2019 with all correction slips up to the date of closing of tender for the present contract.
4	I/We hereby confirm that the rates, rebates and/or other financial terms, if any, quoted by us in the relevant fields of the Financial Bid page will only be the ruling terms for deciding the inter-se-ranking and any such conditions having financial repercussions, if quoted by us anywhere else including attached documents shall not be considered for deciding inter- se-ranking.
5	I/We agree to keep our offer open for acceptance for the period of days as mentioned on NIT HEADER from the date of closing of tender and in default thereof, I/We will be liable for forfeiture of my/our Earnest Money.
6	The amount as stipulated in tender document is herewith forwarded as Earnest Money shall stand forfeited without prejudice if :-
6.1	I/We resile from my/our offer or modify the terms and conditions thereof in a manner not acceptable to the Railways during validity period of the offer as mentioned on NIT HEADER.
6.2	I/We do not submit a Performance Guarantee in any of the prescribed form within 60 days from the date of issue of letter of acceptance.
6.3	I/We do not execute the contract within 7 days after receipt of notice by Railway that such documents are ready.
6.4	I/We do not commence the work within fifteen days after receipt of Letter of Acceptance to that effect.
7	Until a formal agreement is prepared and executed, acceptance of this tender shall constitute a binding contract between us subject to modifications, as may be mutually agreed to between us and indicated in the letter of acceptance of my/our offer to this work.
8	I/we hereby confirm that I/we have satisfied myself/ourselves by actual inspection of the site and locality of the work that all conditions liable to be encountered during execution of the work are taken into account and that the rates entered in the tender are adequate and all inclusive, in accordance to the provision in Clause-37 Pt-II of the Indian Railway Standard General Conditions of Contract-2020 with corrections up to the date of closing of tender.

Checklist

S.No.	Description
1	List of documents which are to be submitted by the tenderer along with their offer failing which the tender shall be summarily rejected.
1.1	Technical Eligibility Criteria as per Para 10.1 & Para 17.15.1 of Chapter-2
1.2	Financial Eligibility Criteria as per Para 10.2 & 17.15.2 of Chapter-2 along with Certificate issued from Chartered Accountant.
1.3	Bid Capacity as per Para 10.3 & 17.15.3 duly filled up Annexure-F, Chapter-7 of Annexed Document.
1.4	Certificate as per the proforma enclosed vide Annexure-III, Chapter-2 of the Annexed Document.
2	List of documents which are to be submitted by the tenderer along with their offer failing which the tender is liable to be rejected.
2.1	Certificate of familiarization to the work site as per Chapter-5 of the Annexed Document.
2.2	As per Para 14,15, 17 & 18 of GCC, Power of Attorney should be issued in favour of single individual, failing which their offer is liable to be rejected.
2.3	Certificates regarding contractual payments received, along with duly filled up Annexure-B, Chapter-7 of Annexed Document, to this effect which may be an attested Certificate from the concerned department/client or Audited Balance Sheet duly certified by the Chartered Accountant duly supported by Audited Balance Sheet, Client Certificate from other than Govt. Organisation should be duly supported by Form 16A/26AS generated through TRACES of Income Tax Department of India.
2.4	List of Plant & Machinery available on hand and proposed to be inducted and hired for the tendered work as per the format vide Annexure-C, Chapter-7 of Annexed Document.
2.5	List of personnel/organisation on hand and proposed to be engaged for the tendered work as per the format vide Annexure-D, Chapter-7 of the Annexed Document.
	Details of work completed during previous 07 years ending last day of month previous to the one in which tender is submitted as per the format vide Annexure-E, Chapter-7 of the Annexed Document.

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Chief Engineer/Con-III

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2.7 All documents reflected as Mandatory in the Commercial Compliance are to be submitted other wise the offer is liable to be rejected.

## Digital Certificates used :

Bid ID	Bidder user Details	Certificate Details	Issuer Details	Expiry Date
13541331 12/03/2022 19:28	Name: BIPIN KUMAR AGRAWAL , Email: bipin9233@rediffmail.com, Cell No: , Phone No: 9106742420399, 91	SERIAL NUMBER =7e4b776c5d3b311f9827070c8a08efa9eb8d24d3 , CN=BIPIN KUMAR AGRAWAL, ST=Orissa, O=SHANTI CONSTRUCTION SAMBALPUR PRIVATE LIMITED, C=IN	CN=SafeScript sub-CA for RCI Class3 2014, OU=Sub-CA, O=City Technologies Limited, C=IN	Sep 17, 2022

## Tendering Deptt.

PRABHATA BIHARI MOHAPATRA  
AXEN/C/Works/BBS

## Account Deptt.

NISHANT GOLDY SSO/A/Con

— End of Report —

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

Managing Director

*Supawda*  
मुख्य अभियंता (निरीक्षण-III)  
Chief Engineer/Con-III  
पूर्व तट रेलवे, भुवनेश्वर  
East Coast Railway, Bhubaneswar

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CAO/Con./E.Co.Rly./Bhubaneswar acting for and on behalf of The President of India invites E-Tenders against Tender No ETCPMIIIIBBS2022020 Closing Date/Time 14/03/2022 12:00 Hrs. Bidders will be able to submit their original/revised bids upto closing date and time only. Manual offers are not allowed against this tender, and any such manual offer received shall be ignored.

Contractors are allowed to make payments against this tender towards tender document cost and earnest money only through only payment modes available on IREPS portal like net banking, debit card, credit card etc. Manual payments through Demand draft, Banker cheque, Deposit receipts, FDR etc. are not allowed.

1. NIT HEADER

Name of Work	Bhadrak - Nergundi 3rd line project- Execution of balance Earthwork and minor bridges in flyover portion between Byree-Kapilas Road (Ch-1500 to Ch-6200 from CSB of Byree) of Bhadrak-Nergundi 3rd Line of East Coast Railway.		
Bidding type	Two Stage Reverse Auction		
Tender Type	Open	Bidding System	Two Packet System
Tender Closing Date Time	14/03/2022 12:00	Date Time Of Uploading Tender	10/02/2022 18:31
Pre-Bid Conference Required	Yes	Pre-Bid Conference Date Time	22/02/2022 17:00
Advertised Value	627145920.41	Tendering Section	TENDER
Bidding Style	Single Rate for Each Schedule	Bidding Unit	
Earnest Money (Rs.)	3285700.00	Validity of Offer ( Days)	60
Tender Doc. Cost (Rs.)	0.00	Period of Completion	12 Months
Contract Type	Works	Contract Category	Expenditure
Bidding Start Date	28/02/2022	Are Joint Venture (JV) firms allowed to bid	Yes
Ranking Order For Bids	Lowest to Highest	Expenditure Type	Capital (Works)
Auto Elimination rules applicable	Yes	Minimum Decrement (%)	.1
Initial Cooling Off Period (HH:MM)	04:00	Subsequent Cooling Off Period (HH:MM)	00:30

2. SCHEDULE

S.No.	Item Code	Item Qty	Qty Unit	Unit Rate	Basic Value	Escl.(%)	Amount	Bidding Unit
Schedule A-Execution of Earth work in cutting & filling (USSOR-2019)							439524963.00	Above/ Below/Par
1	Please see Item Breakup for details.				439524963.00	AT Par	439524963.00	
Description:- Execution of works as detailed in Schedule A.								

S.No.	Item Code	Item Qty	Qty Unit	Unit Rate	Basic Value	Escl.(%)	Amount	Bidding Unit
Schedule B-Execution of Earth work and allied works (Non-USSOR)							52910000.00	Above/ Below/Par
2	Please see Item Breakup for details.				52910000.00	AT Par	52910000.00	
Description:- Execution of works as detailed in Schedule B								

S.No.	Item Code	Item Qty	Qty Unit	Unit Rate	Basic Value	Escl.(%)	Amount	Bidding Unit
Schedule C-Execution of Bridge works (USSOR-2019)							30372495.00	Above/ Below/Par
3	Please see Item Breakup for details.				30372495.00	AT Par	30372495.00	
Description:- Execution of works as detailed in Schedule C								

S.No.	Item Code	Item Qty	Qty Unit	Unit Rate	Basic Value	Escl.(%)	Amount	Bidding Unit
Schedule D-Execution of Cement (USSOR-2019)							21076526.10	Above/ Below/Par
4	Please see Item Breakup for details.				21076526.10	AT Par	21076526.10	

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Managing Director

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Description:- Execution of works as detailed in Schedule D								
S.No.	Item Code	Item Qty	Qty Unit	Unit Rate	Basic Value	Escl.(%)	Amount	Bidding Unit
Schedule E-Supply and using of Reinforcement Steel (USSOR-2019)								
5	Please see Item Breakup for details.				48005400.00	AT Par	48005400.00	Above/Below/Par
Description:- Execution of works as detailed in Schedule E								
S.No.	Item Code	Item Qty	Qty Unit	Unit Rate	Basic Value	Escl.(%)	Amount	Bidding Unit
Schedule F- Execution of USSOR-2019 items								
6	Please see Item Breakup for details.				29805761.31	AT Par	29805761.31	Above/Below/Par
Description:- Execution of works as detailed in Schedule F								
S.No.	Item Code	Item Qty	Qty Unit	Unit Rate	Basic Value	Escl.(%)	Amount	Bidding Unit
Schedule G-Watch and ward								
7	Please see Item Breakup for details.				450775.00	AT Par	450775.00	Above/Below/Par
Description:- Execution of works as detailed in Schedule G								
S.No.	Item Code	Item Qty	Qty Unit	Unit Rate	Basic Value	Escl.(%)	Amount	Bidding Unit
Schedule H-Unforeseen item USSOR-2019								
8	Lump Sum				5000000.00	AT Par	5000000.00	Above/Below/Par
Description :- Execution of unforeseen items works which is not included in above Sch.A to G but included in USSOR-2019 except banned items in them.								

## 3. ITEM BREAKUP

Schedule	Schedule A-Execution of Earth work in cutting & filling (USSOR-2019)					
Item- 1	Execution of works as detailed in Schedule A.					
S No.	Item No	Description of Item	Unit	Qty	Rate	Amount
1	1	Earthwork in cutting (classified) in formation, trolley refuges, side drains, level crossing approaches, platforms, catch water drains, diversion of nullah & finishing to required dimension and slopes to obtain a neat appearance to standard profile inclusive of all labour, machine & materials and removing & leading all cut spoils either to make spoil dumps beyond 10m from cutting edge or for filling in embankment with leads within 2 km on either side of cutting edge, lifts, ascent, descent, loading, unloading, all taxes / royalty, clearance of site and all incidental charges, bailing & pumping out water, if required, etc. complete as per directions of the Engineer-in-Charge. The work is to be executed as per latest / updated edition of "Guidelines for Earthwork in Railway Projects" Issued by RDSO, Lucknow. Cut trees shall be property of Railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. (Note - (i) All usable earth arising from cut spoils shall be led into bank formation and Unusable spoils shall be dumped / stacked (ii) All hard rock and boulders not fit for filling will be stacked by the contractor and will be property of the Railways.)In all conditions and classifications of soil except rock. USSOR	cum	4000.00	136.18	544720.00

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2	2	Extra for leading of Cut spoil every one km beyond original lead of 2 km over item no. 011010 USSOR-2019 Item No:011016	cum	4000.00	5.59	22360.00
3	3	Earthwork in filling in embankment, guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ1, excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. USSOR-2019 Item no:012010	cum	20000.00	367.00	7340000.00
4	4	Earthwork in filling in embankment, guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds,if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ2, excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nallahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading inlayers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc.except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godow unless specified other wise in the Special Conditions of Contract. Note: Payment under this item shall be made only upto the thickness as approved by Engineer-in-Charge. Any additional thickness executed shall e paid under the item of Earthwork in filling in embankment for Soil Quality Class SQ1. USSOR 2019 Item No:012020	cum	800000.00	443.23	354584000.00

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*S. S. Panda*  
मुख्य अभियंता (नर्मिण-III)  
Chief Engineer/Con-III

पूर्व तट रेलवे, भुवनेश्वर  
East Coast Railway, Bhubaneswar

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5	5	Earthwork in filling in embankment, guide bunds, around buried type abutments, bridge gaps, trolley refuges, rain bunds, if provided, platforms etc. with earth, suitable for embankment as per RDSO latest Specifications and guidelines GE: G-14 of Soil Quality Class SQ3, excavated from outside railway boundary entirely arranged by the contractor at his own cost including all leads, lifts, ascents, descents, crossing of nullahs or any other obstructions. The item shall include demarcation and setting out of profile, site clearance, removing of shrubs, roots of vegetations growth, heavy grass, benching of existing slope of old bank, all handling/re-handling, spreading in layers with motor grader, bringing the moisture content to OMC, mechanical compaction to specified density and dressing of bank to final profile as a complete job. The payment shall be made as per finished profile and the rate shall include all costs including taxes, octroi, royalty etc. except for mechanical compaction which shall be paid extra under relevant item. Cut trees shall be property of railways and to be deposited in the railway godown unless specified otherwise in the Special Conditions of Contract. Note: Payment under this item shall be made only upto the thickness as approved by Engineer-in-Charge. Any additional thickness executed shall be paid under the item of Earthwork in filling in embankment for Soil Quality Class SQ1 USSOR 2019 Item No:012030	cum	15500.00	474.20	7350100.00
6	6	Extra for mechanical compaction of soil in embankment with contractor's rollers of suitable capacity, type and size to achieve specified density as per specification, testing as per IS codes including cost of water, T&P, consumable and all labour as a complete job. The work is to be executed as per Latest edition of "Guidelines for Earthwork in Railway Projects" issued by RDSO, Lucknow. USSOR-2019 Item No:012040	cum	847000.00	22.31	18896570.00
7	7	Providing of Blanketing over finished formation as per latest RDSO specifications and procedures by supplying materials of approved quality, Spreading in layers not exceeding in 30cm in thickness in loose conditions and leveling by motor grader and compacting by vibro roller of required capacity upto desired degree of compaction, finishing to correct profile with all lead and lift, complete in all respect to the satisfaction of the Engineer-in-Charge. Rate includes all labour, material, tools, plants, machinery, testing equipment, testing charges, taxes, Royalties, Octroi etc. and all other incidental charges including compaction. Note: (i) The work shall be carried out as per RDSO Guidelines and specifications for Design of Formation for Heavy Axle Load (Report No.RDSO/2007/GE: 0014 of November, 2009) for mechanically produced blanketing material for Railway Formation.(ii) The Quality Control tests as prescribed vide RDSO/2007/GE:0014 with up to date amendment shall be arranged at site by the Contractor, for which no separate payment will be made. (iii) The tenderer is requested to go through specifications of blanketing material as per GE-0014 RDSO specifications. The blanketing material is expected to be manufactured in quarry/ site with pug mill type blender from stone crushed material of required quality as per specification with the grading falling in the enveloping curve. The rate includes the CBR tests, Los Angeles Abrasion test, Impact tests, Atterberg limits, Grain size analysis, MDD and all quality tests as per specifications to be carried as per the laid down frequency on blanketing material/ compacted finished blanket surface. (iv) Measurement will be made on finished profile after completion. USSOR 2019 Item No:012050	cum	11500.00	2213.86	25459390.00

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मुख्य अभियंता (संनिधान-III)

Chief Engineer/Con-III

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8	8	Providing and removing barricading with the help of portable fencing along running track where work is to be done in close vicinity of track. Fencing shall consist of self supporting steel angles of size 50mm x 50mm x 6mm, 1.5m long provided with hooks etc. and embedded in CC 1:2:4 block of size 0.23m x 0.23m x 0.23m placed at c/c distance of 2m along track. 12mm dia rods in three horizontal layers shall be tack welded with angle Posts. (Note : Released material will be property of the contractor after completion of work. Cost of cement to be paid separately) With provision of one 50mm wide retro-reflective tape in horizontal direction, duly secured/tight with vertical posts USSOR 2019 Item No:013100/013101	Metre	200.00	245.72	49144.00
9	9	Turfing / planting, including all lead & lift and watering as required until properly rooted with. Note - Initially payment of only 40% will be made. Balance 60% will be paid only after 3 months of maintenance period, if the turfing is properly rooted. Turfing with sods, 10cm thick and 20cm square closely laid. USSOR Item No:013050/013051	100 Sqm	190000.00	7449.41	14153879.00
10	10	Supplying, laying Non-woven Needle Punched and Mechanically or Thermally bonded type Geotextile for use as Separator/Filtration for Railway formation as per RDSO Specification No. RDSO/2018/GE:IRS-0004 - Part I made of Polypropylene / Polyethylene / Polyamide or combination there of having apparent opening size of 85 microns and elongation at failure > 50% in both directions including transportation labour, lead & lift complete as directed by Engineer in-charge. On top of sub grade or prepared sub grade before laying blanketing layer with minimum strengths in Grab test, Trapezoidal Tear test and Puncture test of 700N, 250 N and 1800 N respectively. USSOR 2019 Item No:014010/014011	Sqm	40000.00	278.12	11124800.00
<b>Total</b>						<b>439524963.00</b>
<b>Schedule</b>	<b>Schedule B-Execution of Earth work and allied works (Non-USSOR)</b>					
<b>Item- 2</b>	<b>Execution of works as detailed in Schedule B</b>					
<b>S No.</b>	<b>Item No</b>	<b>Description of Item</b>	<b>Unit</b>	<b>Qty</b>	<b>Rate</b>	<b>Amount</b>
1	1	Rolling the excavated surface at or below natural ground level with Contractor's roller (minimum 4 passes) and to bring it within +_ 50 mm of the required cross section. Rate includes all lead, lift, loading, unloading, descent, ascent, labour, materials, tools & plants, equipments, consumables, machineries, taxes, royalty, incidental charges, complete as required.	Sqm	100000.00	5.00	500000.00
2	3	Compaction of embankment slope using hydraulic slope compactor attached to Excavator by doing 2 or more passes as required to get firm and neat compacted slope of embankment as directed by Engineer. This item is inclusive of men, materials, equipment, watering arrangement, fuel etc. complete. Note: Daily record of compaction in chainage from starting to ending shall be jointly signed by representatives of Engineer and Contractor.	Sqm	190000.00	15.00	2850000.00

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*Supendra*  
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Chief Engineer/Con-III  
पूर्व नई रेलवे, भुवनेश्वर  
East Coast Railway, Bhubaneswar

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3	4	Supplying, filling contractor's sand of approved quality or gravel with uniformity coefficient not less than 2 with sufficiently large size and strength and watering till saturation in layers not exceeding 600 mm depth in loose state in formation below or above natural ground level or as directed to dimension and slopes shown in cross-section sheets or as directed by the Engineer-in-charge. 10 T Vibrator roller shall be used to compact up to the required relative density (minimum 70% of the relative density obtained as per IS:2720 Pt.IV-1983) for layers below the ground level or in continuation up to bottom of earth layer. For sand layer in between the earth layer (i.e. in case of sandwich construction) vibratory roller shall be used for compaction to achieve minimum 70% relative density. The number of passes for achieving 70% relative density shall be decided by field trial. Note :- (a) Payable quantity shall be derived from theoretical cross sections. A deduction of 5% shall be made towards shrinkage from the compacted theoretical cross section area. (b) No payment for compaction shall be paid for this item.	cum	120000.00	413.00	49560000.00	
						<b>Total</b>	<b>52910000.00</b>
<b>Schedule</b>	Schedule C-Execution of Bridge works (USSOR-2019)						
<b>Item-3</b>	Execution of works as detailed in Schedule C						
<b>S No.</b>	<b>Item No</b>	<b>Description of Item</b>	<b>Unit</b>	<b>Qty</b>	<b>Rate</b>	<b>Amount</b>	
1	1	Earthwork in excavation by mechanical means (Hydraulic Excavator) /Manual Means for foundations and floors of the bridges, retaining walls etc. including setting out, dressing of sides, ramming of bottom, getting out the excavated material, back filling in layers with approved material and consolidation of the layers by ramming and watering etc. including all lift, disposal of surplus soil upto a lead of 300m, all types of shoring and strutting with all labour and material complete as per drawing and technical specification as directed by Engineer in charge. Note: This item will be used for excavation work in connection with other miscellaneous works also. like side drains, foundation for OHE masts and other miscellaneous structures in connection with Gauge Conversion, Doubling, New lines. All kinds of soil. USSOR 2019 Item No:022010/02211	cum	6100.00	173.46	1058106.00	
2	2	Providing and laying in position machine batched, machine mixed and machine vibrated Design Mix Cement Concrete of specified grade (Cast in- Situ) using 20mm graded crushed stone aggregate and coarse sand of approved quality for the following Reinforced cement concrete structural elements up to height of 10 m from foundation top level, including finishing, using Admixtures in approved proportions (as per IS:9103), to modify workability & other properties without impairing strength and durability complete as per specifications and direction of the Engineer in charge. Payment for cement, reinforcement, shuttering shall be paid extra. Wing wall and Return wall. USSOR 2019 Item No:022050/022052	cum	1940.00	3715.10	7207294.00	
3	3	Providing and fixing Weep Holes in Abutments, Wing walls and Return walls etc., of new bridges with 110mm dia UPVC pipe Type A ISI marked with all contractor's men, material, transportation, all taxes as per specifications and as directed by Engineer-in-Charge. USSOR 2019 Item No:022070	Metre	500.00	202.61	101305.00	

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*S. Parashar*  
मुख्य अभियंता (निर्माण-III)  
Chief Engineer/Con-III

पूर्व तट रेलवे, भुवनेश्वर  
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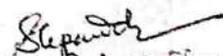
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4	4	Providing and laying in position machine batched, machine mixed and machine vibrated Design Mix Cement Concrete of specified grade (Cast in- Situ/Pre-cast) in bottom/top slab, side walls, toe wall and sumps haunch filling head walls or any other component using 20mm graded crushed stone aggregate and coarse sand of approved quality of RCC box of any size including finishing, Admixtures in approved proportions (as per IS:9103), to modify workability & other properties without impairing strength and durability, complete as per drawings and technical specifications as directed by Engineer in charge. Payment for cement, reinforcement and shuttering shall be made extra. USSOR 2019 Item No.024010	cum	2700.00	3715.10	10036770.00	
5	5	Supplying of stone boulders weighing not less than 35 kg each at specified bridge locations. USSOR 2019 Item No:051030	cum	2700.00	1271.04	3431208.00	
6	6	Providing and laying Pitching with Stone Boulders, weighing not less than 35kg each with voids filled with cement sand mortar 1:4 on slopes laid over prepared filter media including boulder apron laid dry in front of toe of embankment complete as per drawing and Technical Specifications (filter media to be paid separately under the relevant item). Rate is excluding cost of cement which shall be paid extra under relevant item. USSOR 2019 Item No:051070	cum	1200.00	3907.27	4688724.00	
7	7	Supply and laying of coarse sand including consolidation with all labour, lead, lift, tools, plants, crossing of tracks as per drawing and technical specification as directed by the Engineer in charge in case loose slush is encountered at site of foundation before casting the foundation or laying the filtering media, USSOR 2019 Item No:052040	cum	1700.00	1541.61	2620737.00	
8	8	Providing Boulder Backing behind wing wall, return wall, retaining wall with hand packed boulders & cobbles with smaller size boulders toward the back including all lead, lift, labour & other incidental charges as complete work in all respect. Payment for boulder/cobbles will be done extra. USSOR Item No:052270	cum	2700.00	440.53	1189431.00	
9	9	Supplying and filling 50 kg size empty cement polythene bags with Fly. Ballast/moorum/earth/Sand/quarry dust etc. placing the filled bags on the high banks /bridge approaches/nominated place etc. dumping and spreading at the nominated locations to profile under block period with all contractor's labour, tools, plants, loading, unloading, filling, spreading including all lead/lift etc. complete and as directed by the Engineer in charge at site including crossing of track where necessary. USSOR 2019 Item No:211240	Each	2000.00	22.16	44320.00	
						<b>Total</b>	<b>30372495.00</b>
Schedule	Schedule D-Supply and using of Cement (USSOR-2019)						
Item- 4	Execution of works as detailed in Schedule D						
S No.	Item No	Description of Item	Unit	Qty	Rate	Amount	
1	1	Supply and using Cement at Worksite, Pozzolana Portland Cement, USSOR 2019 Item No:025060/025063	MT	2670.00	7893.83	21076526.10	
						<b>Total</b>	<b>21076526.10</b>
Schedule	Schedule E-Supply and using of Reinforcement Steel (USSOR-2019)						
Item- 5	Execution of works as detailed in Schedule E						
S No.	Item No	Description of Item	Unit	Qty	Rate	Amount	

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

Managing Director

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 मुख्य अभियंता (निर्माण-III)  
 Chief Engineer/Con-III  
 Run Date/Time: 10/03/2022 18:31:59  
 East Coast Road, Bhubaneswar

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ECOR-CONST-HQ-ENGG/ECOR  
TENDER DOCUMENT

Tender No: ETCPMIIBBS2022020

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1	1	Steel reinforcement for R.C.C. work including straightening, cutting, bonding, placing in position and blinding all complete, Thermo-Mechanically Treated bars of grade Fe-500D or more, USSOR 2019 Item No:025070/025072	Kg	570000.00	84.22	48005400.00
					Total	48005400.00
<b>Schedule</b> Schedule F- Execution of USSOR-2019 Items						
<b>Item- 6</b> Execution of works as detailed in Schedule F						
<b>S No.</b>	<b>Item No</b>	<b>Description of Item</b>	<b>Unit</b>	<b>Qty</b>	<b>Rate</b>	<b>Amount</b>
1	1	Supplying fabricating and erecting welded and/or bolted and/or riveted steel work in built up sections, trusses and framed work, staging, racks etc.for Steel Structures other than bridge girders, using RSJ, tees, angles and channels/flats, plates, gussets, round or square bars, cleats, bolts etc., with contractors own steel including cutting, bending, straightening, drilling, riveting, holting, fixing, erecting, welding, bolting etc., with Providing stiffeners wherever required as per approved drawing including applying a priming coat of a approved steel primer with all contractor's materials, labour, tools & plants, lead & lift including crossing of tracks if required etc., complete as per specification and as directed by Engineer-in-charge. USSOR 2019 Item no:041390	MT	28.00	82224.28	2470279.84
2	2	Providing and applying two coats of coal tar or bitumen conforming to IS:3117- latest version on the top and sides of RCC box/slabs @ 1.70 kg/sqm after cleaning the surface with all labour and materials complete job as directed by the Engineer. USSOR 2019 Item No:025020	Sqm	6000.00	136.22	817320.00
3	3	Centering and shuttering including strutting, propping etc. and removal of form for :All types of bridge sub-structures, e.g. pier, abutment, wing wall, retaining wall, RCC box type foundations, Abutment cap, Pier Cap, Inspection Platform & Pedestal over Pier cap, Fender wall, Diaphragm wall etc. upto 5m above ground level USSOR 2019. Item no:025030/025031	Sqm	11600.00	612.20	7101520.00
4	4	Centering and shuttering including strutting, propping etc. and removal of form for : All types of bridge super-structures, e.g. slabs, I-girders, T-girders, Box girders etc. upto 5m above ground level. USSOR 2019 Item No:025030/025032	Sqm	1500.00	794.73	1192095.00
5	5	Supply and laying of quarry dust including consolidation, supply of all materials, labour, lead, lift, tools, plants, crossing of tracks as per drawing and technical specification as directed by the Engineer in charge in case loose slush is encountered at site of foundation before casting the foundation or laying the filtering media. USSOR 2019 Item no:052030	cum	300.00	665.26	199578.00
6	6	Providing and laying of filter media consisting of granular materials of GW, GP, SW groups as per IS:1498 (latest) in required profile behind boulder filling of abutments, wing walls / return walls etc. above bed level with all labour and material complete job as per drawing and technical specification of RDSO Guidelines. USSOR 2019 Item no:052170	cum	6700.00	2662.31	17837477.00
7	7	Painting the HFL mark and Danger level mark, year of HFL on bridge abutments and piers with ready mixed paint as per standard in two coats over one coat of primer with all materials, labour, tools, scaffolding, all lead and lift etc. including writing complete. USSOR 2019 Item no:052220	Each	16.00	252.18	4034.88

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

Managing Director

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*S. S. Sarda*  
मुख्य अभियंता (नमिष-III)  
Chief Engineer/Con-III  
Run Date/Time: 10/02/2022 18:31:59  
East Coast Railway, Bhubaneswar



**ECOR-CONST-HQ-ENGG/ECOR  
TENDER DOCUMENT**

Tender No: ETCPMIIBBS2022020

Closing Date/Time: 14/03/2022 12:00

1	(a)The tenderer must have successfully completed any of the following during last 07 (seven) years, ending last day of month previous to the one in which tender is invited: Three similar works each costing not less than the amount equal to 30% of advertised value of the tender, or Two similar works each costing not less than the amount equal to 40% of advertised value of the tender, or One similar work each costing not less than the amount equal to 60% of advertised value of the tender. (b) (i)In case of composite works (e.g. works involving more than one distinct component, such as Civil Engineering works, S&T works, Electrical works, OHE works etc. and in the case of major bridges - Substructure, superstructure etc.), tenderer must have successfully completed any of the following during last 07 (seven) years, ending last day of month previous to the one in which tender is invited: Three similar works each costing not less than the amount equal to 30% of advertised value of each component of tender, or Two similar works each costing not less than the amount equal to 40% of advertised value of each component of tender, or One similar work each costing not less than the amount equal to 60% of advertised value of each component of tender. Note for b (i) : Separate completed works of minimum required values for each component shall also be considered for fulfillment of technical eligibility criteria. (b) (ii) In such cases, what constitutes a component in a composite work shall be clearly pre-defined with estimated tender cost of it, as part of the tender documents without any ambiguity. (b) (iii) To evaluate the technical eligibility of tenderer, only components of work as stipulated in tender documents for evaluation of technical eligibility, shall be considered. The scope of work covered in other remaining components shall be either executed by tenderer himself if he has work experience as mentioned in clause 7 (a) (ii) of Part-II of GCC or through subcontractor fulfilling the requirements as per clause 7 of Part-II of GCC or jointly i.e., partly himself and remaining through subcontractor, with prior approval of Chief Engineer in writing. However, if required in tender documents by way of Special Conditions, a formal agreement duly notarised, legally enforceable in the court of law, shall be executed by the main contractor with the subcontractor for the component(s) of work proposed to be executed by the subcontractor(s), and shall be submitted along with the offer for considering subletting of that scope of work towards fulfillment of technical eligibility. In case after award of contract or during execution of work it becomes necessary for contractor to change subcontractor, the same shall be done with subcontractor(s) fulfilling the requirements as per clause 7 of Part-II of GCC, with prior approval of Chief Engineer in writing. (For Note Refer 'Note for Item 10.1' of Clause 10.1, Chapter-2 of Annexed Document)	No	No	Allowed (Mandatory)
1.1	Definition of Similar Work :- Any Civil Engineering work comprising of earthwork in formation in bank/cutting and construction of bridge.	No	No	Not Allowed

**Standard Financial Criteria**

S.No.	Description	Confirmation Required	Remarks Allowed	Documents Uploading
1	The tenderer must have received contractual payments in the previous three financial years and the current financial year upto the date of inviting of tender, at least 150% of the advertised value of the tender. The tenderers shall submit Certificates to this effect which may be an attested Certificate from the concerned department / client or Audited Balance Sheet duly certified by the Chartered Accountant /Certificate from Chartered Accountant duly supported by Audited Balance Sheet. Non-compliance with this condition the offer shall summarily be rejected. Note: (i) Client certificate from other than Govt Organization should be duly supported by Form 16A/26AS generated through TRACES of Income Tax Department of India. (ii) The tenderer(s) are also advised to upload duly filled up Annexure-B, Chapter-7 of Annexed Document otherwise the offer is liable for rejection.	No	No	Allowed (Mandatory)

**5. COMPLIANCE**

**Important :** All documents uploaded and remarks / confirmation entered by the bidders against any compliance condition shall be opened as part of technical bid only.

**Check List**

S.No.	Description	Confirmation Required	Remarks Allowed	Documents Uploading
1	List of documents which are to be submitted by the tenderer along with their offer failing which the tender shall be summarily rejected.	No	No	Not Allowed
1.1	Technical Eligibility Criteria as per Para 10.1 & Para 17.15.1 of Chapter-2	No	No	Not Allowed
1.2	Financial Eligibility Criteria as per Para 10.2 & 17.15.2 of Chapter-2 along with Form 16A/26AS from Chartered Accountant.	No	No	Not Allowed

**SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.**

**Managing Director**

Tender No: ETCPMIIBBS2022020

Closing Date/Time: 14/03/2022 12:00

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1.3	Bid Capacity as per Para 10.3 & 17.15.3 duly filled up Annexure-I, Chapter-7 of Annexed Document	No	No	Not Allowed
1.4	Certificate as per the proforma enclosed vide Annexure-III, Chapter-2 of the Annexed Document.	No	No	Not Allowed
2	List of documents which are to be submitted by the tenderer along with their offer failing which the tender is liable to be rejected.	No	No	Not Allowed
2.1	Certificate of familiarization to the work site as per Chapter-6 of the Annexed Document.	No	No	Not Allowed
2.2	As per Para 14,15, 17 & 18 of GCC, Power of Attorney should be issued in favour of single individual, failing which their offer is liable to be rejected.	No	No	Not Allowed
2.3	Certificates regarding contractual payments received, along with duly filled up Annexure-B, Chapter-7 of Annexed Document, to this effect which may be an attested Certificate from the concerned department/client or Audited Balance Sheet duly certified by the Chartered Accountant duly supported by Audited Balance Sheet, Client Certificate from other than Govt. Organisation should be duly supported by Form 16A/26AS generated through TRACES of Income Tax Department of India.	No	No	Not Allowed
2.4	List of Plant & Machinery available on hand and proposed to be inducted and hired for the tendered work as per the format vide Annexure-C, Chapter-7 of Annexed Document.	No	No	Not Allowed
2.5	List of personnel/organisation on hand and proposed to be engaged for the tendered work as per the format vide Annexure-D, Chapter-7 of the Annexed Document.	No	No	Not Allowed
2.6	Details of work completed during previous 07 years ending last day of month previous to the one in which tender has been invited as per the format vide Annexure-E, Chapter-7 of the Annexed Document.	No	No	Not Allowed
2.7	All documents reflected as Mandatory in the Commercial Compliance are to be submitted other wise the offer is liable to be rejected.	No	No	Not Allowed

## Commercial-Compliance

S.No.	Description	Confirmation Required	Remarks Allowed	Documents Uploading
1	Please submit the Certificate of familiarization to the work site as per Chapter-6 of the Annexed Document.	Yes	No	Allowed (Mandatory)
2	Please submit details of the constitution of the Firm (Proprietary Firm or Partnership Firm)/HUF/Company Registered under Companies Act-2013/Limited Liability Partnership Firm registered under LLP Act-2008/Joint Venture(JV)/Registered Society & Registered Trust etc along with duly filled up Annexure-A, Chapter-7 of the Annexed Document and also enclose the supporting documents such as copy of Partnership Deed, Power of Attorney, PAN Card, Memorandum of Articles/Articles of Association, Authorisation, Certificate of Incorporation, Certificate of Registration, Deem of Formation, Memorandum of Understanding, JV Agreement. (For details please refer Clause 14, 15 & 17 of Annexure-1, Chapter-2 of Annexed Document). In reference to Clause 14, Chapter-2 of Annexed Document submit an undertaking as per Annexure-Q, Chapter-7 of Annexed Document regarding not blacklisted or debarred by Railways or any other Ministry/Department of Govt. of India from participation in tender on the date of opening of bids. Concealment/wrong information in regard to above shall make the contract liable for determination under Clause 62 of the General Conditions of Contract.	Yes	No	Allowed (Mandatory)
3	Please submit list of Plant & Machinery available on hand and proposed to be inducted and hired for the tendered work as per the format vide Annexure-C, Chapter-7 of Annexed Document. Non-compliance with this condition liable to result in the tender being rejected.	Yes	No	Allowed (Mandatory)
4	Please submit list of personnel/organization on hand and proposed to be engaged for the tendered work as per the format vide Annexure-D, Chapter-7 of the Annexed Document. Non-compliance with this condition liable to result in the tender being rejected.	Yes	No	Allowed (Mandatory)

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

Managing Director

S. Panda  
मुख्य अभियंता (नियंत्रण-III)  
Chief Engineer/Control

**ECOR-CONST-HQ-ENGG/ECOR  
TENDER DOCUMENT**

Tender No: ETCPMIIBBS2022020

Closing Date/Time: 14/03/2022 12:00

5	Please submit copy of Certificate as per the proforma enclosed vide Annexure-III, Chapter-2 of the Annexed Document. Non-submission of the Certificate by the bidder shall result in summarily rejection of his/their bid. It shall be mandatorily incumbent upon the tenderer to identify, state and submit the supporting documents duly self attested by which they/they is qualifying the Qualifying Criteria mentioned in the Tender Document.	Yes	No	Allowed (Mandatory)
6	Please submit details of work completed during previous 07 years ending last day of month previous to the one in which tender has been invited as per the format vide Annexure-E, Chapter-7 of the Annexed Document. Non-compliance with this condition is liable to result in the tender being rejected.	Yes	No	Allowed (Mandatory)
7	The tenderer(s) are required to upload the information as per Annexure-F of Chapter-7, Annexed Document duly signed by the tenderer(s) and verified by Chartered Accountant since the information is required to evaluate the bid capacity of the tenderer(s) for tenders valuing more than Rs. 20 Cr. However, the tenderer(s) may submit any additional information, if they desire so. In case, the tenderer(s) failed to submit the minimum required information as per Annexure-F of Chapter-7 along with the offer or submit in any other format omitting required information essential to work out Bid capacity, his/their offer shall be rejected summarily. This information is to be based on Annexure-F1, Chapter-7 of Annexed Document.	Yes	No	Allowed (Mandatory)
7.1	Please submit the required information for evaluation of Bid Capacity as per Annexure-F1, Chapter-7 of the Annexed Document.	Yes	Yes	Allowed (Optional)
8	Please submit the information regarding association of Railway Officers with tenderer(s) in reference to Clause 16, Chapter-2 of Annexed Document along with the declaration as per the format vide Annexure-G, Chapter-7 of the Annexed Document. Also non-submission of information required as per Clause 16 (a), (b) & (c) of Chapter-2 in Annexed Document, contract is liable to be dealt in accordance with provision of Clause 43 of Chapter-3 (Clause 62 of General Conditions of Contract).	Yes	No	Allowed (Mandatory)
9	Please submit list of court cases as per the format vide Annexure-H, Chapter-7 of the Annexed Document.	Yes	No	Allowed (Mandatory)
10	Please submit list of arbitration cases as per the format vide Annexure-I, Chapter-7 of the Annexed Document.	Yes	No	Allowed (Mandatory)
11	Please submit broad plan of execution of work as per the format vide Annexure-J, Chapter-7 of the Annexed Document.	Yes	No	Allowed (Mandatory)
12	Please submit details of other credentials/facilities as per the format vide Annexure-K, Chapter-7 of the Annexed Document.	Yes	Yes	Allowed (Optional)
13	Please submit your bank details i.e. Name of Bank along with Bank Branch Code, Accounts Number as appearing in the cheque book, IFSC Code and PAN Number, duly certified by the authorised official of the bank, to facilitate payment through ECS/NEFT/RTGS as per Annexure-L of Chapter-7 of Annexed Document. In lieu of Bank Certificate, scanned copy of a cancelled cheque may be attached for verification of the above particulars.	Yes	No	Allowed (Mandatory)
14	Please submit the option for taking payment through Letter of Credit (LC) arrangement for tenders having advertised cost of Rs. 10 lakhs and above. For details refer Clause-7, Chapter-4 of Annexed Document.	Yes	Yes	Allowed (Optional)
15	Please submit the required certificate as per Clause 8.9(b), Chapter-4 of Annexed Document.	Yes	No	Allowed (Mandatory)
16	Please submit the Tender Form i.e. Annexure-I of Chapter-2 of Annexed Document.	Yes	No	Allowed (Mandatory)
17	Please enter the percentage of local content in the material being offered. Please enter 0 for fully imported items, and 100 for fully indigenous items. The definition and calculation of local content shall be in accordance with the Make in India policy as incorporated in the tender conditions.	No	Yes	Allowed (Optional)

**General Instructions**

S.No.	Description	Confirmation Required	Remarks Allowed	Documents Uploading
	Indian Railways Standard General Conditions of Contract -2020 corrected up to the date of closing of tender, USSOR-2019 corrected up to the date of closing of tender and the Annexed Documents are part of the tender documents. Excerpts of G.C.C is available at Chapter-3.	No	No	Not Allowed

SHANTI CONSTRUCTION  
SAMBALPUR, PVT. LTD.

Managing Director

## TENDER DOCUMENT

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2	No manual tenders sent by Post/FAX/Courier or in person shall be accepted.	No	No	Not Allowed
3	Payment of Earnest Money Deposit and Tender Document Cost shall be accepted through Net Banking or Payment Gateway only. No other mode of payment shall be accepted. Any firm recognized by Department of Industrial Policy and Promotion (DIPP) as 'Startups' shall be exempted from payment of earnest money deposit.	No	No	Not Allowed
4	In case the date of closing mentioned in the NIT Header of e-tender document is declared a holiday/bandh/strike etc. on any account, the date of closing tender online will not be changed as the application in the website of IREPS does not permit submission of any offer after closing date and time of the tender. However, opening of tenders online will be on the following working day after the closing date/time of tenders.	No	No	Not Allowed
5	Rates quoted by the tenderer in the relevant fields of the Financial Bid Page only will be the ruling terms for deciding inter-se-ranking and any condition having financial repercussions, if quoted anywhere else shall not be considered for deciding the inter-se-ranking.	No	No	Not Allowed
6	For guidelines for participation of Joint Venture Firms in Works Tender, Clause-17, Chapter-2 of Annexed Document may be referred to.	No	No	Not Allowed
7	For more details, the Instructions to the Tenderers vide Chapter- 2 and all other details available in the Annexed Document to the E-Tender Document may be referred to.	No	No	Not Allowed
8	The Tenderer should submit a Certificate as per the proforma enclosed vide Annexure-III, Chapter-2 of the Annexed Document. Non-submission of Certificate by the bidder shall result in summary rejection of his/their bid. It shall be mandatorily incumbent upon the tenderer to identify, state and submit the supporting documents duly self attested by which they/he is qualifying the Qualifying Criteria mentioned in the Tender Document.	No	No	Not Allowed
9	(a) In case of any information submitted by tenderer is found to be false forged or incorrect at any time during process for evaluation of tenders, it shall lead to forfeiture of the tender Earnest Money Deposit besides banning of business for a period of upto five years. (b) In case of any information submitted by tenderer is found to be false forged or incorrect after the award of contract, the contract shall be terminated. Earnest Money Deposit (EMD), Performance Guarantee and Security Deposit available with the railway shall be forfeited. In addition, other dues of the contractor, if any, under this contract shall be forfeited and agency shall be banned for doing business for a period of upto five years.	No	No	Not Allowed
10	The tender shall be finalised based on submitted documents & no post tender correspondence shall be entertained. However, if any clarification is required by the Railway, the same will be sought from the tenderer which need to be provided by tenderer(s) within stipulated time failing which his/their offer(s) shall be dealt based on available information with Railways interpretation only.	No	No	Not Allowed
11	While submitting offers the tenderer(s) generally commit mistakes in submitting the mandatory documents like Certificates regarding contracting experience, Audited Balance Sheet duly certified by the Chartered Accountant, Certificate in respect to true and factuality of documents, information in connection with evaluation of bid capacity, Power of Attorney, submission of tenders by authorised signatory, JV related documents etc. As such, the tenderer(s) should go through the tender document very carefully before submitting his/their offer and accordingly upload all the mandatory documents and other relevant documents as per the formats annexed in the tender document. The tender shall be finalised based on submitted documents & no post tender correspondence shall be entertained. However, if any clarification is required by the Railway, the same will be sought from the tenderer which need to be provided by tenderer(s) within stipulated time failing which his/their offer(s) shall be dealt based on available information with Railways interpretation only.	No	No	Not Allowed

## Special Conditions

S.No.	Description	Confirmation Required	Remarks Allowed	Documents Uploading
1	Tenderers are requested to refer Chapter-4 of the Annexed Document for Contract.	No	No	Not Allowed

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

Managing Director

## TENDER DOCUMENT

Tender No: ETCPMIIBBS2022020

Closing Date/Time: 14/03/2022 12:00

2	Tenderers are requested to refer Chapter-5 of the Annexed Document for Additional Special Conditions of Contract i.e. Technical Conditions of Contract.	No	No	Not Allowed
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## Undertakings

S.No.	Description	Confirmation Required	Remarks Allowed	Documents Uploading
1	I/ We have visited the works site and I / We am / are aware of the site conditions.	No	No	Not Allowed
2	I/We have read the various conditions attached/referred to in this tender document and agree to abide by the said conditions.	No	No	Not Allowed
3	I/We also hereby agree to abide by the Indian Railways Standard General Conditions of Contract-2020 with all Correction Slips up to date of closing of tender and to carry out the work according to the Special Conditions of Contract and Specifications of Materials and works as laid down by Railway in the annexed Special Conditions/Specifications, Unified Standard Schedule of Rates-2019 with all correction slips up to the date of closing of tender for the present contract.	No	No	Not Allowed
4	I/We hereby confirm that the rates, rebates and/or other financial terms, if any, quoted by us in the relevant fields of the Financial Bid page will only be the ruling terms for deciding the inter-se-ranking and any such conditions having financial repercussions, if quoted by us anywhere else including attached documents shall not be considered for deciding inter- se-ranking.	No	No	Not Allowed
5	I/We agree to keep our offer open for acceptance for the period of days as mentioned on NIT HEADER from the date of closing of tender and in default thereof, I/We will be liable for forfeiture of my/our Earnest Money.	No	No	Not Allowed
6	The amount as stipulated in tender document is herewith forwarded as Earnest Money shall stand forfeited without prejudice if :-	No	No	Not Allowed
6.1	I/We resile from my/our offer or modify the terms and conditions thereof in a manner not acceptable to the Railways during validity period of the offer as mentioned on NIT HEADER.	No	No	Not Allowed
6.2	I/We do not submit a Performance Guarantee in any of the prescribed form within 60 days from the date of issue of letter of acceptance.	No	No	Not Allowed
6.3	I/We do not execute the contract within 7 days after receipt of notice by Railway that such documents are ready.	No	No	Not Allowed
6.4	I/We do not commence the work within fifteen days after receipt of Letter of Acceptance to that effect.	No	No	Not Allowed
7	Until a formal agreement is prepared and executed, acceptance of this tender shall constitute a binding contract between us subject to modifications, as may be mutually agreed to between us and indicated in the letter of acceptance of my/our offer to this work.	No	No	Not Allowed
8	I/We hereby confirm that I/we have satisfied myself/ourselves by actual inspection of the site and locality of the work that all conditions liable to be encountered during execution of the work are taken into account and that the rates entered in the tender are adequate and all inclusive, in accordance to the provision in Clause-37 Pt-II of the Indian Railway Standard General Conditions of Contract-2020 with corrections up to the date of closing of tender.	No	No	Not Allowed

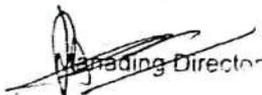
## 6. Documents attached with tender

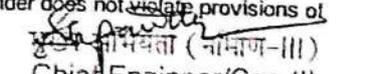
S.No.	Document Name	Document Description
1	AnnexedDocument-2022020.pdf	Annexed Document

This tender complies with Public Procurement Policy (Make in India) Order 2017, dated 15/06/2017, issued by Department of Industrial Promotion and Policy, Ministry of Commerce, circulated vide Railway Board letter no. 2015/RS(G)/779/5 dated 03/08/2017 and 27/12/2017 and amendments/ revisions thereof.

As a Tender Inviting Authority, the undersigned has ensured that the issue of this tender does not violate provisions of Public Procurement through GeM.

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

  
Managing Director

  
Chief Engineer/Con-III  
Run Date/Time: 10/03/2022 18:31:59

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TENDER DOCUMENT

Tender No: ETCPMIIBBS2022020

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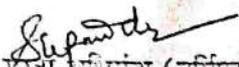
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Signed By: PRABHATA BIHARI MOHAPATRA

Designation : AXEN/C/Works/BBS

SHANTI CONSTRUCTION  
SAMBALPUR PVT. LTD.

Managing Director

  
मुख्य अभियंता (नर्माण-III)  
Chief Engineer/Con-III  
पूर्व लट रेलवे, भुवनेश्वर  
East Coast Railway, Bhubaneswa